

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00020/2019 in OA/310/01715/2016

Dated Friday the 25th day of October Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

M.Muthukumaran,
S/o. S. Murugesan,
No. 2/2, North Street,
Vengur, Thiruverumbur, Thiruchirapalli 620013.Applicant/Applicant

By Advocate M/s. S. Ramaswamyrajarajan

Vs

Union of India, rep by,
1.M.Sampath,
The Chief Postmaster General,
Tamil Nadu Circle, Chennai 600002.

2.R. Ganapathi Swamynathan,
The Senior Superintendent of Post Offices,
Thiruchirapalli Division,
Thiruchirapalli 620001.Respondents/Respondents

By Advocate Mr. G. Dhamodaran

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

This CP is filed by the applicant in OA 1715/2016 against the respondents alleging wilful disobedience of the order of this Tribunal dt. 13.08.2018. Notice was issued to the respondents.

2. When the matter is taken up for hearing, learned counsel for the respondents files a memo stating that the respondents have filed a WP 30380/2019 in the Hon'ble Madras High Court against the order of this Tribunal and an interim order of stay of the order of this Tribunal has been granted.
3. In view of the above, we are of the view that the CP cannot be proceeded with.
4. Accordingly, CP is closed. Notices discharged.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

25.10.2019

SKSI